

IN THE INCOME TAX APPELLATE TRIBUNAL, SURAT BENCH, SURAT
BEFORE SHRI PAWAN SINGH, JUDICIAL MEMBER AND
DR. ARJUN LAL SAINI, ACCOUNTANT MEMBER
ITA No. 112/SRT/2018 (AY: 2008-09)
(Virtual Court Hearing)

Monika J. Dange, C-3485, 3 rd Floor, Kohinoor Textile Market, Ring Road, Surat. PAN : ABXPD0518J	Vs.	The ITO, Ward-1(2)(3), Surat.
APPELLANT		RESPONDEDNT

Appellant by	Ms Chaitali Shah, CA
Respondent by	Ms Anupama Singla, Sr. DR
Date of hearing	25/05/2021
Date of pronouncement	25/05/2021

ORDER

PER DR. A. L. SAINI, ACCOUNTANT MEMBER:

At the outset itself, Ms Chaitali Shah, Learned Counsel for the assessee, submitted before the Bench that assessee has opted the benefit of the “**Direct Tax Vivad Se Vishwas Act, 2020**”. Ms Chaitali Shah, Learned Counsel, on behalf of the assessee, submitted that assessee has prayed for withdrawal of the appeal to which, the learned Departmental Representative (in short “the ld. DR”) did not raise any objection.

2. We have heard both the parties and gone through request of the assessee and noted that assessee has prayed for withdrawal of the appeal. The ld. DR for the Revenue did not have any objection if the said appeal is withdrawn by the assessee. Consequently, we treat this appeal as withdrawn. The Assessing Officer is directed to pass the consequential order as per CBDT Circular No.03/2021 dated 04.03.2021.

3. In the result, the appeal of the assessee (**in ITA No.112/SRT/2018 for AY. 2008-09**) is dismissed as withdrawn.

Order pronounced on 25/05/2021 at the time of Virtual Court Hearing.

Sd/-
(PAWAN SINGH)
JUDICIAL MEMBER

Sd/-
(DR. A. L. SAINI)
ACCOUNTANT MEMBER

Surat, Dated: 25/05/2021
SAMANTA

Copy to:

1. Appellant
2. Respondent
3. CIT(A)
4. CIT
5. DR
6. Guard File

// TRUE COPY //

By order

Assistant Registrar/Sr. PS/PS
ITAT, Surat